

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:241

ANSWERED ON:14.03.2013

POWER TARIFFS

Hegde Shri Anant Kumar; Roy Shri Arjun

Will the Minister of POWER be pleased to state:

- (a) the details of the power tariffs charged and the profits earned by the thermal and hydro power generating companies in the public and private sectors during each of the last three years and the current year, company-wise;
- (b) the prices at which power is being sold by these companies to big consumers;
- (c) whether these power generating companies have increased the power tariffs more than two folds over the years;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the mechanism put in place by the Government to regulate power tariffs?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 241 TO BE ANSWERED IN THE LOK SABHA ON 14.03.2013 REGARDING POWER TARIFFS.

(a) & (b) The tariffs of electricity generating units supplying electricity to more than one State are regulated by the Central Electricity Regulatory Commission (CERC) as per provisions of the Electricity Act, 2003 and policies and regulations made thereunder. The details, company-wise, of the power tariffs as determined by CERC for the public and private sector generating units regulated by it for sale to distribution licensees for the period 2009-10 to 2012-13 are given at Annex-I. The tariffs of electricity generating units supplying electricity within one State are regulated by the respective State Electricity Regulatory Commission (SERCs) and Appropriate Government in such cases is the State Government.

A statement indicating the profits of the central public sector companies as reported by them is at Annex-II. The data related to profits of the private sector companies is not kept by the Ministry of Power.

(c) & (d) Based on the available information, the unit-wise tariff for public and private sector generating companies has not increased two fold in the last three years except for gas based plants at Auraiya and Faridabad and the Hydro projects at Salal due to increase in gas prices and levy of water cess in J&K since 2010-11 respectively.

(e) As per the provisions of the Electricity Act, 2003, power tariff is not regulated by either the Central or State Governments. The tariff at which power is sold by power generating companies to distribution licensee is determined under the Electricity Act, 2003 and the policies made thereunder.